



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 15th March, 2024

No. LGL.08/2024/7.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 14th March, 2024 is hereby published for general information.

ASSAM ACT NO. VII OF 2024

(Received the assent of the Hon'ble Governor on 14th March, 2024)

THE TIWA AUTONOMOUS COUNCIL  
(AMENDMENT) ACT, 2024

## AN ACT

further to amend the Tiwa Autonomous Council Act, 1995.

Preamble

Whereas it is expedient further to amend the Tiwa Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act  
No. XXV of  
1995

It is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :-

Short title, extent  
and  
commencement

1. (1) This Act may be called the Tiwa Autonomous Council (Amendment) Act, 2024.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 2

2. In the principal Act, in section 2,
  - (i) in clause (i), the words "and 'Village Council Fund' " shall be deleted;
  - (ii) in clause (l), the words "the Village Council or" shall be deleted;
  - (iii) clause (r) and clause(s) shall be deleted.
  - (iv) in clause (v), for the words "Welfare of Plain Tribes and Backward Classes" the words "Tribal Affairs (Plain)" shall be substituted.

Amendment of  
section 3

3. In the principal Act, in section 3, in sub-section (1), in the third line, the words "of the Village Councils" appearing in between the words "areas" and "as may be" shall be deleted.

Omission of  
section 4

4. In the principal Act, section 4, shall be omitted.

Amendment of  
section 20

5. In the principal Act, in section 20, sub-section (5), shall be deleted.

Amendment of  
section 23

6. In the principal Act, in section 23, in sub-section (1), for the figures and punctuation marks ", 18, 19, 43 and 44" the figure and word "18 and 19" shall be substituted.

Omission of  
sections 31 to 47

7. In the principal Act, after section 30, the words, "CHAPTER V, THE VILLAGE COUNCIL, and sections 31 TO 42 and CHAPTER VI, POWERS AND FUNCTIONS OF THE VILLAGE COUNCIL", and sections 43 to 47 shall be omitted.

Amendment of  
section 48

8. In the principal Act, in section 48,
  - (i) sub-section (1) shall be deleted and sub-sections (2) and (3) shall be renumbered as sub-sections (1) and (2) respectively;
  - (ii) in sub-section (2), so renumbered, in the third line, the words "the Village Council Area or" and in the fifth line, the words "the Village Council and" shall be deleted.

Amendment of  
section 50

9. In the principal Act, in section 50,
  - (i) in sub-section (1), in the fourth and sixth line, for the word "Village" the word "General" shall be substituted;
  - (ii) sub-section (2) shall be deleted and sub-section (3), and (4) shall be renumbered as sub-sections (2) and (3) respectively;

- (iii) for sub-section (2), so renumbered, the following shall be substituted, namely:-  
“(2) Persons whose names are included in the electoral roll as per sub-section (1) above, shall be the electorate for the election of members of the General Council.”
- Amendment of section 52      10. In the principal Act, in section 52, in the fourth line, the words “and the Village Council” appearing in between the words “Council” and “shall be” shall be deleted.
- Amendment of section 53      11. In the principal Act, in section 53,  
(i) in the marginal heading, the words “Village Council or” shall be deleted;  
(ii) in the second line, the words “either the Village Council or” appearing in between the words “member of” and “the General” shall be deleted; and in last line, for the word and brackets “(e)” appearing in between the words “clause” and “of” the word and bracket, “(f)” shall be substituted.
- Amendment of section 54      12. In the principal Act, in section 54,  
(i) in the marginal heading, the words “Village Council and for” shall be deleted;  
(ii) in the beginning, in first line, the bracket and number “(i)”, appearing in between the figures “54” and words “A person” shall be deleted;  
(iii) in the second line, for the words “either to the Village Council or” appearing in between the words “elected” and “the General” the word “to” shall be substituted;  
(iv) in clause (e), in the fourth line, the words “Village Council” appearing in between the words “of the” and “General” shall be deleted;  
(v) in clause (h), in the proviso, in the third line, the words “a member, President or Vice-President of the Village Council or” appearing in between the words “his being” and “a member,” shall be deleted.
- Amendment of section 57      13. In the principal Act, in section 57, in the first line, the words “Village Councils or” and in the fourth line, the words “the Village Councils and” shall be deleted.
- Amendment of section 59      14. In the principal Act, in section 59,  
(i) in sub-section (1), for the proviso, the following shall be substituted, namely:-  
“Provided that no person below the rank of District Judge within the meaning of Article 236 of the Constitution shall be appointed for the purpose.”  
(ii) in sub-section (2), in clause (a), in the third line, the words “the Village Council or” and in the fourth line, the words and punctuation mark “, as the case may be” shall be deleted.
- Amendment of section 60      15. In the principal Act, in section 60, in fourth line, the words “to the Village Councils and” appearing in between the words “election” and “to the” shall be deleted.

- Amendment of section 61
16. In the principal Act, in section 61,
- (i) in the marginal heading, the words "and Village Council Fund" shall be deleted;
  - (ii) for sub-section (1), the following shall be substituted, namely:-  
 "(1) There shall be a fund called the General Council Fund.";
  - (iii) in sub-section (2),
    - (a) in the first line, in the beginning, for the word "Each", the word "The" shall be, substituted;
    - (b) in the fifth line, the words and punctuation mark "or the Village Council, as the case may be," shall be deleted;
    - (c) in the last line, for the words "its respective" the words "this" shall be substituted;
  - (iv) sub-section (3) to (12) shall be deleted;
  - (v) sub-section (13) shall be renumbered as sub-section (3) and as so renumbered, in sub-section (3), in the second line, the words, "and the Village Council" appearing in between the words "Council" and "shall be" shall be deleted.
- Amendment of section 62
17. In the principal Act, in section 62, in the sixth line, the words "and Village Council" and in the twelfth, fourteenth and eighteenth lines, the words "and the Village Councils" shall be deleted.
- Amendment of section 63
18. In the principal Act, in section 63,
- (i) in sub-section (1), the words, "The Village Councils also shall prepare its budget in the like manner and shall submit the same to the General Council for consideration and onward transmission to the Government on or before the 1st October of the current financial year." shall be deleted;
  - (ii) for sub-section (2), the following shall be substituted, namely:-  
 "(2) The Government may within such time as may be prescribed, either approve the budget or return it to the General Council, for reconsideration on the observations of the Governments, if any. The General Council shall thereupon resubmit the budget along with its comments on the observation and if the approval of the Government upon such submission or resubmission is not received by the General Council, the budget shall be deemed to have been approved by the Government".
  - (iii) in sub-section (3), in the second line, for the words "as well as the budget of the Village Councils are" appearing in between the words "Council" and "either" the word "is" shall be substituted.
- Amendment of section 64
19. In the principal Act, in section 64, in the third line, the words "or the Village Councils" appearing in between the words "Council" and "as the case" shall be deleted.
- Amendment of section 67
20. In the principal Act, in section 67, in the beginning, the number and brackets "(1)" appearing before the word "Subject" and the sub-sections (2) and (3) shall be deleted.

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| Amendment of section 68 | 21. In the principal Act, in section 68,<br>(i) in the marginal heading, for the words and punctuation mark, "Dissolution of General Council, Executive Council, and Village Council" the words "Dissolution of General Council and Executive Council" shall be substituted;<br>(ii) in sub-section (1), in tenth line, for the words and punctuation mark " , the Executive Council and the Village Council" and in thirteenth line, for the words and punctuation mark " , the Executive Council and the Village Councils", the words " and the Executive Council" shall be substituted. |
| Amendment of section 69 | 22. In the principal Act, in section 69,<br>(i) in clause (a), in the second line, for the words and punctuation mark " , Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted;<br>(ii) in clause (b), in the second line, for the words and punctuation mark " , Executive Council and the Village Councils", the words "and the Executive Council" shall be substituted.  |
| Amendment of section 72 | 23. In the principal Act, for section 72, the following shall be substituted, namely:-<br>"72. The Chief Executive Councilor and the Executive Councilors of the General Council shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code, 1860 or sub-section (28) of section 2 of the Bharatiya Nyaya Sanhita, 2023."   |
| Amendment of section 73 | 24. In the principal Act, in section 73, in the second line, the words and punctuation mark "or the Village Council," appearing in between the words "Council" and "the case" shall be deleted.  |
| Amendment of section 74 | 25. In the principal Act, in section 74, in the third line, the words "or the Village Council" appearing in between the words "Council" and "or any member" shall be deleted.  |
| Amendment of section 80 | 26. In the principal Act, in section 80, in the third line, the words "to perform in addition, the functions of the Village Councils" appearing in between the words "there-from" and "till the" shall be deleted.   |

Central Act No  
45 of 1860  
Central Act No  
45 of 2023

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